

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 138
(IB)-242(PB)/2020

IN THE MATTER OF:

Mr. Debabrata Ray Choudhuri

.... Applicant/petitioner

Vs.

The State Trading Corporation of India Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rakesh Kumar, Adv.

ORDER

Proxy counsel appeared on behalf of the Petitioner has sought time stating that the arguing counsel is unable to appear before this Bench for he needs to attend to his relation's last rituals.

It is also pertinent to mention that this Bench has already ordered on 02.03.2020 directing the Petitioner side to file one page written submissions.

Despite six months passed away, this Petitioner has not yet filed his written submission.

However, earnest request being made, list this matter for hearing on **23.12.2020** with a peremptory direction to the Petitioner counsel to argue the case by next date of hearing, failing which, Petition will be decided based on the submissions of the Corporate Debtor's side.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)